

**LOK SABHA
STARRED QUESTION NO. 118
TO BE ANSWERED ON 25TH NOVEMBER, 2019**

Sale of Adulterated Fuel

118. SHRIMATI PRATIMA MONDAL:

पेट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is aware of the problem of adulteration of fuel and sale of the said adulterated fuel and if so, the details thereof and the steps taken to restrict/end the said problem; and
- (b) the number of cases/complaints lodged during the last five years and the current year in this regard?

A N S W E R

पेट्रो लयम और प्राकृतिक गैस मंत्री
(श्री धर्मद्र प्रधान)

**MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA
PRADHAN)**

- (a) & (b): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA STARRED QUESTION NO. 118 BY SHRIMATI PRATIMA MONDAL TO BE ANSWERED ON 25TH NOVEMBER 2019 REGARDING 'SALE OF ADULTERATED FUEL'

(a) Public Sector Oil Marketing Companies (OMCs) have informed that action is taken as per Marketing Discipline Guidelines (MDG) and Dealership agreement against retail outlet dealers where cases of adulteration are established as per the provisions of Marketing Discipline Guidelines and Dealership Agreement subsisting between RO dealer and OMC. The Central Government has also issued the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 under Essential Commodities Act, 1955 which provides for punitive action against malpractices such as adulteration of petroleum products. Oil Marketing Companies (OMCs) have a system of monitoring and surveillance at the Retail Outlets. Important initiatives taken by OMCs in this regard include:-

- (i) Filter Paper, Calibrated Density Equipment (Hydrometer/Thermometer) & 5 Liter Calibrated Measure are made available at the Retail Outlets for checking quality & quantity of MS/HSD.
- (ii) Regular / Surprise inspections are carried out at Retail Outlets by OMC Field Officers/ Senior Officers/Mobile labs throughout the country.
- (iii) A separate Quality Assurance Cell (QAC) has been created for carrying out inspections.
- (iv) Samples are drawn from petrol pumps at random and sent for testing to authorized laboratories.
- (v) Tankers are being sealed before leaving company premises to protect against pilferage/adulteration en-route.
- (vi) GPS have been installed to monitor movement of Tank Trucks carrying MS / HSD.
- (vii) Third Party Audit of Retail Outlet is being done by OMCs for effective monitoring and benchmarking.
- (viii) Automation of Retail Outlets has been undertaken by OMCs which enable the real-time capture of sales transaction and monitoring of tank stocks and receipts.

(b) OMCs have received 5605 complaints regarding product quality issues/adulteration at retail outlets during the last five years and current year (April- September, 2019). In established cases of adulteration of petrol/diesel, OMCs have terminated 72 dealerships in same period.
